

*Anuj Agrawal*  
ADDITIONAL JUDGE  
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**BAIL APPLICATION**

**FIR No. : 294/16  
PS : Civil Lines**

**State Vs. Ganga Sahib**

**U/s : 396/302/307/411/120-B/34 IPC & 27/54/59 Arms Act**

**20.06.2020**

**Through video conferencing**

**Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Vikrant Chowdhary, Ld. Counsel for accused/applicant.**

During course of arguments, Ld. Counsel for accused/  
applicant seeks liberty to withdraw the present application.  
**Accordingly, the present interim bail application  
of accused/applicant Ganga Sahib is dismissed as  
withdrawn.**



*Anuj Agrawal*  
**Additional Sessions Judge-03  
Central District  
(Anuj Agrawal)  
ASJ-03/Central/THC  
20.06.2020**

Bail Application

ABHIR AGGARWAL  
Additional Sessions Judge-03  
Additional Judge of the Sessions Judge-01  
Addl. District & Sessions Judge-01  
District Court - 143  
Central District, Room No. 143  
1974-201, 1975-201, 1976-201  
First Floor, To Hazari Courts,  
Jammu  
Date

FIR No. : 81/2013  
PS : Kashmir Gate  
State Vs. Monu  
U/s : 392/397/411/34 IPC

20.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Additional PP for the State  
Sh. Kaushal Thakur, Ld. Counsel for applicant/accused.

This is an application on behalf of accused Monu for grant of bail.

Heard. Considered.

The applicant/accused was previously on bail prior to 10.10.2019, however, he absented himself during course of trial and thereafter, NBWs were issued against him and consequently he was taken into custody vide said order.

In the facts and circumstances of the case and considering the directions for decongestion of jail, **accused Monu is admitted to bail on furnishing of personal bond in the sum of Rs.10,000/- to the satisfaction of jail superintendent subject to furnishing of correct address. Application stands disposed off accordingly.**

Copy of the order be given dasti to Ld. Counsel for applicant/accused. Another copy be sent to concerned jail superintendent.



Additional Sessions Judge-03  
Central District  
(Anuj Aggarwal)  
ANJ-03/Central/THC  
20.06.2020

20.06.2020

Through video conferencing

Present:

Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Ashish Laroia, Ld. Counsel for accused/applicant.

The applicant is seeking interim bail on the ground that his case is covered vide minutes dated 18.05.2020 of High Powered Committee.

Report of IO received. As per report, accused is not involved in another other case.

Report regarding conduct of accused in jail and copy of his custody warrants shall be filed by the concerned Jail Superintendent by next date of hearing.

Put up for hearing on 22.06.2020.



  
Additional Sessions Judge  
(Anuj Agrawal)  
ASJ-03/Central/THC  
20.06.2020

Bail Application

FIR No. : 198/19  
PS : Kashmir Gate  
State Vs. Aamir Hussain  
U/s : 307/397/412/34 IPC

20.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Additional PP for the  
Sh. Amit Saini, Ld. Counsel for accused/applicant

Ld. Counsel for accused has moved the application seeking regular bail of accused on the ground of non-identification of accused by complainant. It is stated that recovery has been implanted upon the accused. It is further argued that accused has been falsely implicated in the present case and he is languishing in custody since 31.07.2019.

On query, It is informed by Ld. Counsel for that the earlier bail application of accused was dismissed vide order dated 12.02.2020. I have perused the said order passed by my Ld Predecessor who has categorically observed that the accused was identified by victim in the court. He has also recorded the 'low confidence' being reason for non participation of victim in TIP during investigation. There is no change in the circumstances since passing of order dt 12.02.19 except continued detention of accused. However mere long custody cannot be good grounds for releasing accused on bail in view of gravity of the offence.

In these circumstances, I am not inclined to grant bail to accused Aamir Hussain. Hence, bail application of accused Aamir Hussain is hereby dismissed.

Copy of the order be given dasti to Ld. Counsel for accused/applicant. Another copy of order be sent to jail superintendent

For information.



Additional Sessions Judge-03  
(Am) Central District Court  
ASJ-03/Central District Court  
20.06.2020

20.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. J. for the State  
Sh. Hari Kishan, Ld. Counsel for accused/applicants.

FIR No.: 64/14  
PS : Maurice Nagar  
State Vs. Nawal and Rinku  
Us : 302/201/34 IPC

ADDITIONAL SESSIONS JUDGE  
ASJ-03/CENTRAL/THC  
20.06.2020

Ld. Counsel for accused persons has moved common interim bail application for accused Nawal & Chintoo and accused Rinku on the ground that their case is covered vide minutes dated 18.05.2020 of High Powered Committee.

Heard. Record perused.

As far as application of accused Rinku is concerned, as per the report of jail superintendent, the conduct of accused Rinku is not satisfactory as he has been awarded with three punishments in jail for negligence at work and disorderly behaviour. Therefore, accused/applicant Rinku has not been able to meet the criteria as laid down by high powered committee vide minutes dated 18.05.2020. In these facts and circumstances, **the interim bail application of accused Rinku is dismissed.**

As far as application of accused Nawal is concerned, as per the report of jail superintendent, the conduct of accused Nawal is satisfactory. He is in custody for more than 02 years. As per Ld APP, there is no previous involvement of accused Nawal. The applicant/accused Nawal is fulfilling the criteria as laid down by high power committee vide minutes dated 18.05.2020. In view of same, **accused Nawal is admitted on interim bail for a period of 45 days** on furnishing PB in the sum of Rs. 25,000/- to the satisfaction of concerned jail superintendent. On expiry of period of 45 days, accused shall surrender before concerned jail authorities.

Copy of this order be given dasti to Ld. Counsel. Another copy of order shall be sent to Jail Superintendent for compliance.



Additional Sessions Judge-03  
(Alok Agrawal)  
ASJ-03/Central/THC  
20.06.2020

20/6/20

Anuj  
अनुज अग्रवाल  
ADDITIONAL JUDGE  
Additional District & Sessions Judge-03  
Central District  
Uts: 307, 34 IPC & 25, 27 Arms Act

FIR No. : 140/2018  
PS : Sarai Rohilla  
State Vs. Rohit Mundra

20.06.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Yogesh Kumar, Ld. Counsel for accused/applicant.

Ld. Counsel for applicant/accused is seeking interim bail of applicant/accused for 45 days in view of the guidelines of high powered committee.

As per counsel, accused/applicant is involved in one more case. However, as per the report received from jail superintendent, accused/applicant is involved in eight another cases. Be that as it may, even if accused is involved in one more case, then also, he fails to fulfill the criteria as laid down by high powered committee vide minutes dated 18.05.2020.

Ld. Counsel for accused has further submitted that accused may be granted bail on the ground of parity as co-accused Varun Sharma has already been granted bail by Delhi High Court vide order dated 11.03.2020. I have perused the order dated 11.03.2020 passed by Delhi High Court wherein it has been observed by Hon'ble High Court role of accused Varun Sharma is quite distinct from the present applicant Rohit Mundra. Further, as per the report of IO, accused Rohit Mundra is the main accused who had fired gun shots on the victim. Therefore accused cannot claim any parity with co-accused Varun.

Therefore, in the facts and circumstances of the case and considering the role of accused/applicant and his previous involvement, I am not inclined to grant bail to accused Rohit Mundra. Hence, **bail application of accused Rohit Mundra is hereby dismissed.**

Copy of the order be given dasti to Ld. Counsel for accused applicant. Another copy of order be sent to jail superintendent



Additional Sessions Judge-03  
Central District  
(Anuj Agrawal)  
ASJ-03/Central/THC  
20.06.2020



